alterations can be got regularized under the existing policy after following the procedure for permission and regularization of additions/alterations in DDA flats.

(d) to (f) In three/four storeyed flats, the owners at upper floors can cover the area available as a result of coverage of courtyard/terrace of floor below. In such cases, the residents of DDA flats in vertical stack served by the same staircase should give their consent and jointly apply for permission. Allottee of top floor can construct one additional room at terrace adjoining it with mumty without interrupting the movement of other allottees for repairs of water tank, etc. However, the permission is required to be taken by the owners as per prescribed policy. No expansion on side ways on the Govt. land is allowed.

Employment in urban areas

1920. SHRIMATI VANGA GEETHA: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the number of people who have got employment in urban areas during the last two years;
 - (b) the details of such employment, State-wise; and
 - (c) the wages provided for each year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) With a view to ameliorate the living conditions of the urban poor and providing employment opportunities to the Urban poor, Ministry of Urban Employment & Poverty Alleviation is implementing an employment oriented urban poverty alleviation programme named Swarna Jayanti Shahari Rozgar Yojana (SJSRY), on all India basis with effect from 1.12.1997. The Scheme is funded in proportion of 75:25 between Centre and the States. The SJSRY strives to provide gainful employment to the urban unemployed or under-employed poor through (i) encouraging the setting up of Self-employment ventures by those who have not studied beyond 9th standard and (ii) provision of wage employment by utilizing their labour for construction of socially and economically useful public assets.

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State-wise details of the micro enterprises set up under the Urban Self Employment Programme (USEP) Component and the number of mandays of work generated under the wage-employment component of SJSRY during the last 2 years i.e. 2003-04 and 2004-05 is enclosed as Statement-I. (*See* below).

(c) The prevalent minimum wages in the States/UTs as reported by them in the Quarterly progress Reports, State-Wise is at Statement-II.

Statement-I

Micro-enterprises set up under USEP and the number of Mandays generated from 2003-04 to 2004-05

SI. No.	Name of States/UTs	Number of Micro- Enterprises set-up		Mandays of work generated (in lakhs)	
110.		-	2004-05	2003-04 2004-05	
1	2	3	4	5 6	
1	Andhra Pradesh	33719	29413	1.94 6.11	
2	Arunachal Pradesh	39	40	3.07 3.88	
3	Assam	3067	1150	1.23 0.94	
4	Bihar	0	0	0.00 3.28	
5	Chhattisgarh	36	' 3235	3.73 0.56	
6	Goa	0	189	0.00 0.00	
7	Gujarat	2014	5952	7.94 0.27	
8	Haryana	2965	2379	0.36 0.37	
9	Himachal Pradesh	175	382	0.00 0.00	
10	Jammu & Kashmir	681	1265	0.08 0.29	
11	Jharkhand	0	0	0.00 0.00	
12	Karnataka	8386	4685	7.56 1.24	

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1 2	3	4	5	6
13 Kerala	2198	2968	0.04	0.12
14 Madhya Pradesh	4799	6404	0.74	1.47
15 Maharashtra	13605	23314	3.19	0.53
16 Manipur	0	0	0.90	0.00
17 Meghalaya	0	0	0.58	0.00
18 Mizoram	0	0	3.66	0.00
19 Nagaland	1132	0	0.21	0.00
20 Orissa	8225	1114	0.92	0.76
21 Punjab	724	726	0.45	0.25
22 Rajasthan	4008	4083	1.69	0.50
23 Sikkim	47	90	0.55	0.56
24 Tamil Nadu	3920	2356	2.24	0.59
25 Tripura	347	598	0.42	1.07
26 Uttaranchal	0	153	0.07	0.00
27 Uttar Pradesh	6868	8239	3.63	4.20
28 West Bengal	2760	4182	2.42	1.92
29 A&N Islands	1	3	1.58	0.87
30 Chandigarh	45	68	-	-
31 D&N Haveli	0	10	0.04	0.00
32 Daman & Diu	0	0	0.00	0.00
33 Delhi	72	267	-	-
34 Pondicherry	1070	107	0.39	1.46
TOTAL	100903	103372	49.63	31.24

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Statement-II

Prevalent minimum wage-rate in various states

UWEP Component of SJSRY

SI. Name of State/UT	Prevailing minimum		
Но.	wage rate (In Rs.)		
1 2	3		
1 Andhra Pradesh	75.00		
2 Arunachal Pradesh	45.50		
3 Assam	80.00		
4 Bihar	61.96		
5 Chhattisgarh	75.00		
6 Goa	75.00		
7 Gujarat	79.00		
3 Han/ana	100.00		
9 Himachal Pradesh	65.00		
10 Jammu & Kashmir	60.00		
11 Jharkhand	*		
12 Karnataka	70.00		
13 Kerala	110.00		
14 Madhya Pradesh	60.00		
15 Maharashtra	70.00		
16 Manipur	44.65		
17 Meghalaya	60.00		
18 Mizoram	70.00		
19 Nagaland	90.00		
20 Orissa	50.00		
21 Punjab	*		
22 Rajasthan	60.00		

1 2	3
23 Sikkim	40.00
24 Tamil Nadu	72.2
25 Tripura	45.00
26 Uttaranchal	73.00
27 Uttar Pradesh	57.00
28 West Bengal	50.00
29 A&N Islands	100.00
30 Chandigarh	N.A.
31 D&N Haveli	69.00
32 Daman & Diu	60.00
33 Delhi	N.A.
34 Pondicherry	65.00

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N.A. = Programme is not in operation in the State/UT

Urban employment under NREGA

- t1921. SHRIMATI SUSHMA SWARAJ: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) whether it is a fact that there is no provision for providing employment to urban unemployed people in Rural Employment Guarantee Act (NREGA);
- (b) if so, whether Government are contemplating on bringing any other Bill for providing employment to urban unemployed people;
 - (c) if so, by when the said Bill would be introduced in the Parliament; and
 - (d) if not, the reasons therefor?

[&]quot;Data not available

[†]Original notice of the question was received in Hindi.